

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:899
ANSWERED ON:09.07.2009
ENFORCEMENT OF CLAUSES OF CONTRACTS
Sule Supriya

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the committee has been set up to examine the issue pertaining to enforcing contracts;
- (b) if so, the details thereof alongwith the recommendations made by the committee;
- (c) whether the Government proposes to set up commercial divisions in each High Court;
- (d) if so, the details thereof;
- (e) whether the Government has received any proposal for introduction of case management system as a pilot project in High Courts;
and
- (f) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (f): A Committee under the Chairmanship of Law Secretary, comprising representatives from Ministry/Department of Industrial Policy & Promotion, Banking and Corporate Affairs was set up to examine the issue pertaining to enforcing contracts and recommend correctives. The said Committee submitted its report to Hie Cabinet Secretary on 23rd July, 2008.

The Committee referred to the suggestion of the World Bank for establishment of separate Commercial Courts and has agreed to that proposal. Law Commission of India in its 188th Report on `Proposal for Constitution of High-Tech Fast Track Commercial Division in High Court has also recommended for constitution of Commercial Division in each High Court In view of this, the Committee in its Report has suggested to establish Commercial Division in each High Court for dealing with commercial disputes of the value of Rs.l crore and above and also to introduce the case management system in judiciary.